HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 30TH MARCH, 2016 AT 10.00 A.M.

I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 30
A MINISTER to move -
"That rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 31st March, 2016."

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2016-2017 and reply by the Finance Minister thereon.

IV. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET - 2016-2017

Demand A MINISTER to move that a sum not exceeding ₹ 69,72,40,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 1 - Vidhan Sabha.

Demand A MINISTER to move that a sum not exceeding ₹ 122,34,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 2 - Governor & Council of Ministers.

Demand A MINISTER to move that a sum not exceeding ₹ 244,23,28,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 3 - General Administration.

Demand A MINISTER to move that a sum not exceeding ₹ 1069,65,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 4 - Revenue.
Demand A MINISTER to move that a sum not exceeding ₹ 204,84,06,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 5 – Excise & Taxation.

Demand A MINISTER to move that a sum not exceeding ₹ 571,95,64,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 6 – Finance.

Demand A MINISTER to move that a sum not exceeding ₹ 455,61,88,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 7 – Planning and Statistics.

Demand A MINISTER to move that a sum not exceeding ₹ 1344,46,70,000/- for revenue expenditure and ₹ 3609,08,85,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 8 – Buildings & Roads.

Demand A MINISTER to move that a sum not exceeding ₹ 12865,21,44,000/- for revenue expenditure and ₹ 6,81,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 9 – Education.

Demand A MINISTER to move that a sum not exceeding ₹ 421,42,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 10 – Technical Education.
Demand A MINISTER to move that a sum not exceeding ₹ 313,13,40,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 11 - Sports & Youth Welfare.

Demand A MINISTER to move that a sum not exceeding ₹ 13,83,12,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 12 - Art & Culture.

Demand A MINISTER to move that a sum not exceeding ₹ 3328,68,94,400/- for revenue expenditure and ₹ 510,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 13 - Health.

Demand A MINISTER to move that a sum not exceeding ₹ 97,19,80,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 14 - Urban Development.

Demand A MINISTER to move that a sum not exceeding ₹ 3549,11,35,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 15 - Local Government.

Demand A MINISTER to move that a sum not exceeding ₹ 52,54,15,000/- for revenue expenditure and ₹ 2,00,00,00/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 16 - Labour.
Demand No. 17: A MINISTER to move that a sum not exceeding ₹ 70,71,80,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 17 - Employment.

Demand No. 18: A MINISTER to move that a sum not exceeding ₹ 278,37,35,000/- for revenue expenditure and ₹ 47,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 18 - Industrial Training.

Demand No. 19: A MINISTER to move that a sum not exceeding ₹ 662,52,00,000/- for revenue expenditure and ₹ 11,55,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 19 - Welfare of SCs & BCs.

Demand No. 20: A MINISTER to move that a sum not exceeding ₹ 4199,94,33,000/- for revenue expenditure and ₹ 92,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 20 - Social Security & Welfare.

Demand No. 21: A MINISTER to move that a sum not exceeding ₹ 1096,79,50,000/- for revenue expenditure and ₹ 110,70,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 21 - Women & Child Development.
Demand A MINISTER to move that a sum not exceeding ₹ 94,19,39,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 22 - Welfare of Ex-servicemen.

Demand A MINISTER to move that a sum not exceeding ₹ 368,19,12,000/- for revenue expenditure and ₹ 984,38,30,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 23 - Food & Supplies.

Demand A MINISTER to move that a sum not exceeding ₹ 1867,31,68,000/- for revenue expenditure and ₹ 655,50,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 24 - Irrigation.

Demand A MINISTER to move that a sum not exceeding ₹ 706,73,43,000/- for revenue expenditure and ₹ 5,02,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 25 - Industries.

Demand A MINISTER to move that a sum not exceeding ₹ 13,85,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 26 - Mines & Geology.

Demand A MINISTER to move that a sum not exceeding ₹ 1937,04,90,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 27 - Agriculture.
Demand A MINISTER to move that a sum not exceeding
₹ 716,29,00,000/- for revenue expenditure
and ₹ 15,00,00,000/- for capital expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 28 - Animal Husbandry &
Dairy Development.

Demand A MINISTER to move that a sum not exceeding
₹ 47,76,60,000/- for revenue expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 29 - Fisheries.

Demand A MINISTER to move that a sum not exceeding
₹ 832,32,70,000/- for revenue expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 30 - Forests & Wildlife.

Demand A MINISTER to move that a sum not exceeding
₹ 8,60,50,000/- for revenue expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 31 - Ecology & Environment.

Demand A MINISTER to move that a sum not exceeding
₹ 3070,22,00,000/- for revenue expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 32 - Rural & Community
Development.

Demand A MINISTER to move that a sum not exceeding
₹ 220,64,80,000/- for revenue expenditure
and ₹ 84,19,50,000/- for capital expenditure
be granted to the Governor to defray charges
that will come in the course of payment for
the year 2016-17 in respect of charges under
Demand No. 33 - Co-operation.
Demand A MINISTER

No. 34

to move that a sum not exceeding
₹ 2176,41,65,000/- for revenue expenditure
and ₹ 268,75,00,000/- for capital expenditure
be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.34 - **Transport.**

Budget Estimates 2016-17
Pages 58-60, 568-570, 577-582, 651-652, 655

No. 35

to move that a sum not exceeding
₹ 2,81,40,000/- for revenue expenditure and
₹ 66,31,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.35 - **Tourism.**

Budget Estimates 2016-17
Pages 596-599, 656

No. 36

to move that a sum not exceeding
₹ 36,57,78,000/- for revenue expenditure
and ₹ 226,40,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.36 - **Home.**

Budget Estimates 2016-17
Pages 84-88, 110-125, 156-178, 619

No. 37

to move that a sum not exceeding
₹ 50,75,50,000/- for revenue expenditure
be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.37 - **Elections.**

Budget Estimates 2016-17
Pages 32-40

No. 38

to move that a sum not exceeding
₹ 1890,76,50,000/- for revenue expenditure
and ₹ 1217,60,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.38 - **Public Health & Water Supply.**

Budget Estimates 2016-17
Pages 267-278, 626

No. 39

to move that a sum not exceeding
₹ 133,96,40,000/- for revenue expenditure
be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No.39 - **Information & Publicity.**

Budget Estimates 2016-17
Pages 234-238, 291-294
Demand a Minister to move that a sum not exceeding ₹ 10741,66,05,000/- for revenue expenditure and ₹ 1933,51,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 40 – Energy & Power.

Demand a Minister to move that a sum not exceeding ₹ 86,03,90,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 41 – Electronics & IT.

Demand a Minister to move that a sum not exceeding ₹ 495,37,88,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 42 – Administration of Justice.

Demand a Minister to move that a sum not exceeding ₹ 218,86,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 43 – Prisons.

Demand a Minister to move that a sum not exceeding ₹ 39,39,72,000/- for revenue expenditure and ₹ 5,80,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 44 – Printing & Stationery.

Demand a Minister to move that a sum not exceeding ₹ 4729,38,60,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 45 – Loans & Advances by State Government.
V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

2. THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS
to present the Eighth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the Audit and Inspection Notes on the Accounts of Zila Parishad, Sirsa for the period from April 2012 to March 2013, Panchayat Samitis, Pehowa for the period from April 2012 to March 2013, Pundri for the period from April 2005 to March 2013, Tohana for the period from April 2010 to March 2013 and Nissing for the period from April 2010 to March 2013, audited by the Director, Local Audit, Haryana.

3. THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS
to present the Ninth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Gurgaon for the period from April 2012 to March 2013, and Karnal for the period from April 2013 to March 2014, audited by the Director, Local Audit, Haryana.

4. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES

5. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES
to present the Forty Fifth Report of the Committee on Government Assurances for the year 2015-2016.

6. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES
to present the Thirty Ninth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2015-2016.
VI. LEGISLATIVE BUSINESS:

1. The Haryana Municipal (Amendment) Bill, 2016. A MINISTER
   to introduce the Haryana Municipal (Amendment) Bill;
   to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

   to introduce the Haryana Municipal Corporation (Amendment) Bill;
   to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

3. The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016. A MINISTER
   to introduce the Contract Labour (Regulation and Abolition) Haryana Amendment Bill;
   to move that the Contract Labour (Regulation and Abolition) Haryana Amendment Bill be taken into consideration at once;
   Also to move that the Bill be passed.

4. The Industrial Disputes (Haryana Amendment) Bill, 2016. A MINISTER
   to introduce the Industrial Disputes (Haryana Amendment) Bill;
   to move that the Industrial Disputes (Haryana Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

5. The Factories (Haryana Amendment) Bill, 2016. A MINISTER
   to introduce the Factories (Haryana Amendment) Bill;
   to move that the Factories (Haryana Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

6. The Payment of Wages (Haryana Amendment) Bill, 2016. A MINISTER
   to introduce the Payment of Wages (Haryana Amendment) Bill;
   to move that the Payment of Wages (Haryana Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

CHANDIGARH:

R.K. NANDAL,
SECRETARY.